

6/7/04

None is present for the applicant.
Put up the case for
admission argument on 5th July, 04.

M. K. MISRA
Adm. Member

9/7/04

Mr. N. K. Vyas, counsel for
the applicant.

The learned counsel for
applicant Sh. Vyas prayed for
withdrawal of this O.A.
The reason being that the applicant
represented before the concerned
authority for getting the remedy
against the orders of transfer.
The applicant is, therefore, permitted
to withdraw this O.A. The same, therefore,
stands dismissed.

[M. K. Misra]
Adm. Member

Section II and III destroyed
in my presence on 25/10/13
under the supervision of
section officer (I) as per
order dated 18/10/13
D. P. Singh
Section Officer (Record) 25.10.2013

Copy

Regd. D.O. Copy
Dated 27.9.12/04
with perusal copy
Sent to R. J. R. 4
Nickson 17.10.12
at 13.2.04
R-1 & 3.5.04
as per order 1/04

Regd. D.O.
Copy Dated 27.9.12/04
9/12/04 Sent to
Applicant Nickson
180 alt 26.2.04
Copy Dated 27.9.12/04
to Applicant as per
A/P